

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. NO. 106 OF 2011**

Friday, this the 18<sup>th</sup> day of February, 2011

**CORAM:**

**HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER  
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

1. Thankachan  
Ad-hoc Ticket Examiner  
SMR Office, Kollam
  2. George F.Carvalho  
Ad-hoc Ticket Examiner  
SMR Office, Kollam
  3. K.Soman  
Ad-hoc Ticket Examiner  
SMR Office, Kollam
- ... Applicants

(By Advocate Mr. N.Radhakrishnan )

versus

1. The Senior Divisional Personnel Officer  
Southern Railway  
Divisional Office, Trivandrum – 14
  2. The Chief Personnel Officer  
Southern Railway, Park Town  
Chennai – 3
  3. Union of India through the General manager  
Southern Railway, Park Town  
Chennai - 3
- ... Respondents

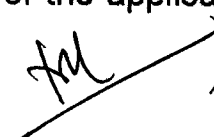
(By Advocate Mr.Thomas Mathew Nellimoottil )

The application having been heard on 18.02.2011, the Tribunal on the same day delivered the following:

**ORDER**

**HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER**

Applicants are some of the Party respondents in OA 146/06 governed by Annexure A-1 order. The selection of the party respondents in that OA was under challenge. Eventually the selection of the applicant

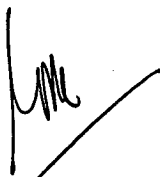


and other party respondents were set aside and the Tribunal observed that " respondents are at liberty to allow such reverted employees to continue on ad-hoc basis, if necessary till the vacancies in the subsequent years are filled. They would also be entitled to participate in the selection if they are not disqualified otherwise."

2. Accordingly, the applicants are continuing on ad-hoc basis as permitted by the order at Annexure A-1. Now the present OA has been filed for age relaxation to participate in the Examination. In the light of the specific order, as quoted above, if the applicants are dis-qualified they will not be entitled to participate in the Examination. The applicants possibly could have filed a separate OA to have the prayer amended or review of Annexure A-1. At this stage, Mr.N.Radhakrishnan, learned counsel for applicant sought to withdraw the OA without prejudice to his right to file a review application.

2. The present OA is not maintainable. We **dismiss** the same. So, however, this will not prejudice the applicants right, if any, to seek review. No costs.

Dated, the 18<sup>th</sup> February, 2011.



**K GEORGE JOSEPH**  
**ADMINISTRATIVE MEMBER**



**JUSTICE P.R.RAMAN**  
**JUDICIAL MEMBER**

VS